

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 255/MP/2017**

Subject : Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of PPA dated 25.3.2011 executed between the Petitioner and the Respondent No. 2 and as per the terms of the PSA dated 5.1.2011 executed between Respondent No. 1 and Respondent No. 2.

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : Adhunik Power and Natural Resources Limited

Respondents : West Bengal State Electricity Distribution Co. Ltd. and Others

Parties present : Shri Buddy Ranganathan, Advocate, APNRL  
Shri Deepak Khurana, Advocate, APNRL  
Shri Amit Griwan, APNRL  
Shri Wasim Afzal, APNRL  
Shri K. Manoj Raj, APNRL  
Shri Vishrov Mukherjee, Advocate, WBSEDCL  
Ms. Catherine Ayellore, Advocate, WBSEDCL  
Shri Janmali M., Advocate, WBSEDCL  
Shri Aashish Anand Bernad, Advocate, PTC India  
Shri Paramhans, Advocate, PTC India  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceeding**

During the hearing, the learned counsels for the Petitioner and the Respondent, WBSEDCL advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the parties, the Commission directed the Petitioner and the Respondents to submit their written submissions, on or before, **15.1.2019**, with copy to each other.

3. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

Sd/-  
**(T. Rout)**  
**Chief (Law)**